

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 141  
**(IB)-1825(PB)/2019**

**IN THE MATTER OF:**

Small Industries Development Bank of India .... Applicant/petitioner  
v.  
M/s. Radhay Sham Tandon Manufacturing Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 25.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner Mr. Shah Usman & Mr. R.P. Vats, Advs.  
For the Respondent -

**ORDER**

On 11.09.2019 counsel for the respondent had put in appearance and took time to file reply. Ten days time was granted to file reply by imposing cost of Rs. 25,000/-. Today neither the counsel has appeared nor the cost has been paid. Even the reply has not been filed. Therefore, proceeded exparte.

Arguments heard. Order reserved.

Sd/-

**(M.M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**